

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 434
TO BE ANSWERED ON 01.12.2015

E-COMMERCE

434. SHRI B. V. NAIK:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware of the increase in e-commerce business in the country, if so, the details thereof;
- (b) whether apprehensions have been raised that the increasing e-commerce business will bring down the sales of small shopkeepers and retail traders;
- (c) if so, whether the Government is considering to implement any policy regarding investment in e-commerce business in order to safeguard the interests of consumers and the retailers; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय मंत्री
(श्री राम विलास पासवान)

THE MINISTER FOR
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

- (a) : Yes Madam. At present, no official data on the sector is available.
- (b) : The confederation of All India Traders (CAIT), and apex body of trade federation, associations and small scale sector of India had represented against alleged business practice of e-commerce companies like predatory pricing, avoidance of tax liabilities, dubious funding structure etc.
- (c) & (d) : There is no such proposal under consideration for a separate policy on e-commerce. However, in order to safeguard the interest of the consumers sufficient provisions has been made in the Consumer Protection Bill, 2015, which has been introduced in the Lok Sabha on 10.8.2015.
